

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. O.A. 94 OF 1998

Applicant(s) Shri Bijoy Krishna Banik

-V.S-

Respondent(s) Union of India - 202

Advocate for Applicant(s) Mr. A.L. Saha
Mr. D.K. BiswasAdvocate for Respondent(s) Mr. G. Sarma, Addl.
C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
Application is in own hands in time C.F. of Rs 5/- deposited IPO SD No 116078 Dated ... 15.5.98 For D.P. Registrar 19/5 19/5	20.5.98	<p>Heard Mr D.K.Biswas, learned counsel for the applicant and Mr G.Sarma, learned Addl.C.G.S.C for the respondents.</p> <p>This application has been submitted by the applicant against the order of transfer No. PF 3(1709)97-SV111 dated 7.4.1998 (Annexure-A4) by which he has been transferred from AIR Agartala to AIR Belonia. The applicant has submitted a representation dated 23.4.98 before the Director General, AIR, New Delhi, respondent No.2 against the transfer order giving personal grounds. This representation has not been disposed of. In view of the pendency the present application is disposed of with a direction to respondent No.2 to dispose of the representation within one month from today. Mr Biswas has raised certain new points against the g transfer order in addition to the grounds in the represen-</p> <p style="text-align: right;">Stated</p>

Requisite 3 Copies
have been filed.

19/5

15/5/98
Registration

19/5

contd..

Notes of the Registry	Date	Order of the Tribunal
<p>Copy of the order may be furnished to the counsel of the parties.</p> <p>27/5/78</p> <p>copies of the order have been sent to the D/Secy. for issuing the same to the parties along with the L/Advocates of the parties.</p> <p>28/5/78.</p> <p>✓</p>	<p>20.5.98</p> <p>pg 20/5</p>	<p>-tation. He may, if desires, submit a fresh representation to the respondents within 10 days from today incorporating the new grounds as may be desired by him. If any such representation is received, the respondent No.2 shall dispose of the representation together with the previous representation within the time mentioned above.</p> <p>Pending disposal of the representation the respondents shall not give effect to the impugned order dated 7.4.98.</p> <p>The application is disposed of. No order as to costs.</p> <p>6 Member</p>